

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/TT/2018

Subject : Approval of transmission tariff from COD to 31.3.2019 for assets under Conversion of Fixed Line Reactors to Switchable Line Reactors in Southern Region.

Date of Hearing : 28.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 15 others

Parties present : Shri S. S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Amit Yadav, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceeding

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for conversion of fixed line reactors to switchable line reactors in Asset-I in Tamil Nadu, Asset-2 in Kerala and Asset-3 in Andhra Pradesh in Southern Region. He submitted that as per the Investment Approval dated 28.2.2017, the scheduled COD of the subject assets was 27.8.2018. Asset-I and II were put into commercial operation on 26.2.2018 and 25.6.2018 respectively and part of Asset-III was put into commercial operation on 24.5.2018. There is no time over-run in case of the subject assets.

2. The Commission directed the Petitioner to submit (a) Auditor's certificate in support of the capital cost based upon actual COD of the Asset-I and (b) the details of the petitions where the existing Fixed Line Reactors were allowed tariff and status of decapitalisation claimed, if any, in corresponding petitions because of the replacement, by 31.3.2019 with an advance copy to the respondents.

3. Subject to above, the Commission reserved order in the Petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)